

Bare Acts & Rules

Free Downloadable Formats

Hello Good People!

धारा ५० का संशोधन

- ३. मूल अधिनियम की धारा ५० में,-
 - (एक) उपधारा (१) में, शब्द ''अठारह मास से अनिधक कालाविध के लिए'' के स्थान पर, शब्द ''चार वर्ष की कालाविध के लिए'' स्थापित किए जाएं;
 - (दो) उपधारा (२) में, शब्द ''प्रथम कुलपित की निम्नलिखित शक्तियां होंगी'' के स्थान पर, शब्द ''प्रथम कुलपित की दो वर्ष की कालाविध के लिए निम्नलिखित शक्तियां होंगी'' स्थापित किए जाएं.

भोपाल, दिनांक 2 जनवरी 2010

क्र. 14-1-इक्कीस-अ-(प्रा.).—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में राजमाता विजयाराजे सिंधिया कृषि विश्वविद्यालय (संशोधन) अधिनियम, 2009 (क्रमांक 1 सन् 2010) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार, राजेश यादव, अतिरिक्त सचिव.

MADHYA PRADESH ACT

No. 1 of 2010

RAJMATA VIJAYA RAJE SCINDIA KRISHI VISHWAVIDYALAYA (SANSHODHAN) ADHINIYAM, 2009.

[Received the assent of the Governor on the 30th December, 2009; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 2nd January, 2010.]

An Act to amend the Rajmata Vijaya Raje Scindia Krishi Vishwavidyalaya Adhiniyam, 2009.

Be it enacted by the Madhya Pradesh Legislature in the Sixtieth year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Rajmata Vijaya Raje Scindia Krishi Vishwavidyalaya (Sanshodhan) Adhiniyam, 2009.
 - (2) It shall come into force on the date of its publication in the official Gazette.

Amendment of Section 15.

2. In sub-section (6) of Section 15 of the Rajmata Vijaya Raje Scindia Krishi Vishwavidyalaya Adhiniyam, 2009 (No. 4 of 2009) (hereinafter referred to as the principal Act), the words and figure "or until he attains the age of 65 years, whichever is earlier" shall be omitted.

Amendment of Section 50.

- 3. In Section 50 of the principal Act,-
 - (i) in sub-section (1), for the words "for a period not exceeding eighteen months", the words "for a period of four years" shall be substituted;
 - (ii) in sub-section (2), for the words "The first Vice-Chancellor shall have the following powers", the words "The first Vice-Chancellor shall have the following powers for a period of two years" shall be substituted.